

#### Karnataka Civil Courts (Amendment) Act, 2009

## 21 of 2009

## [28 August 2009]

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An Act further to amend the Karnataka Civil Courts Act, 1964. Whereas it is expedient further to amend the Karnataka Civil Courts Act, 1964 (Karnataka Act 21 of 1964) for the purposes hereinafter appearing; Be it enacted by the Karnataka State Legislature in the Sixtieth year of the Republic of India, as follows:-

#### 1. Short Title And Commencement :-

(1) This Act may be called the Karnataka Civil Courts (Amendment) Act, 2009.

(2) It shall come into force at once.

# **<u>2.</u>** Amendment Of Sections 2, 3, 6, 7, 8, 9, 13, 16, 17, 19, 20, 21, 23, 23A, 24, 25, 26, 27 And 28 :-

In the Karnataka Civil Courts Act, 1964 (Karnataka Act 21 of 1964) (hereinafter referred to as the Principal Act), in sections 2, 3, 6, 7, 8, 9, 13, 16, 17, 19, 20, 21, 23, 23A, 24, 25, 26, 27 and 28,-

(i) for the words "Civil Judge (Senior Division)", the words "Senior Civil Judge" and for the words "Court of a Civil Judge (Senior Division), the words "Court of a Senior Civil Judge" shall be substituted;

(ii) for the words "Civil Judge (Junior Division)", the words " Court

of a Civil Judge (Junior Division)", and for the words "Civil Judge" and "Court of a Civil Judge" shall respectively be substituted;

#### 3. Substitution Of Sections 30-A And 30-B :-

For section 30-A and 30-B of the Principal Act, the following shall be substituted, namely:-

"30-A. Substitution of the expressions "Senior Civil Judge", "Civil Judge", "Court of Senior Civil Judge", "Court of Civil Judge", for the expressions in certain laws in force.-

Unless the context otherwise requires, in any law in force or rule, notification or order made thereunder, for the expressions in column (1) below, the expressions in the corresponding entry in column (2) shall be substituted, namely:-

Column	Column
(1)	(2)
Court of Civil Judge or Civil Judges Court or Court of Civil Judge (Senior Division)	Court of Senior Civil Judge
Civil Judge or Civil Judge (Senior Division)	Senior Civil Judge
Munsiff or Civil Judge (Junior Division)	Civil Judge
Munsiff's Court or Court of Civil Judge (Junior Division)	Court of Civil Judge

"30-B. Construction of references to Civil Judge, Court of Civil Judgeor Civil Judges Court or Court of Civil Judge (Senior Division), Munsiff and Munsiffs Court, Civil Judge (Junior Division) and Court of Civil Judge (Junior Division) in any judgment and decree etc., –

unless the context otherwise requires, any reference made to in any judgment, decree, order or other instrument prior to the date of commencement of the Karnataka Civil Courts (Amendment) Act, 2009 to,-

(i) "Civil Judge (Senior Division)" shall be construed as reference to "Senior Civil Judge" and "Court of Civil Judge" or "Civil Judges Court" or "Court of Civil Judges (Senior Division)" shall be construed as reference to "Court of Senior Civil Judge";
(ii) "Munsiff" "Civil Judge (Junior Division)" shall be construed asreference to "Civil Judge" and "Munsiffs Court" "Court of Civil Judge(Junior Division)" shall be construed as reference to "Civil Judge".